GOVERNMENT OF INDIA CIVIL AVIATION LOK SABHA

STARRED QUESTION NO:295
ANSWERED ON:16.03.2011
STRENGTHENING OF REGULATORY AND SAFETY SYSTEM
Dubey Shri Nishikant

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the Government proposes to strengthen the regulatory mechanism and safety system of India's aviation sector to meet the international safety standards;
- (b) if so, the details thereof;
- (c) whether the Government proposes to set up an independent board in a bid to separate the roles of aviation regulator and investigator;
- (d) if so, whether the Government has held consultations with various stakeholders in this regard;
- (e) if so, the outcome thereof; and
- (f) the steps taken/being taken by the Government in this regard?

Answer

MINISTER OF OVERSEAS INDIAN AFFAIRS & MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI)

(a) to (f):- A statement is laid on the Table of the House.

Statement referred to in the replies to the part (a) to (f) of the Lok Sabha Starred Question No. 295 for 16/3/2011 regarding 'Strengthening of Regulatory and Safety System'.

- (a) and (b):- Yes, Madam. The Directorate General of Civil Aviation (DGCA) effectively carries out its regulatory and safety oversight functions in accordance with International Civil Aviation Organisation's (ICAO) Standards and Recommended Practices (SARPs). DGCA is being equipped with more technically qualified & trained Human Resource. With the increase in aviation activities in the last few years, a need was felt for having a suitably empowered and adequately funded autonomous organisation with the status of a separate legal entity to exercise safety oversight in the aviation sector in India. Accordingly, DGCA in collaboration with ICAO instituted a study on establishment of Civil Aviation Authority (CAA). The report on setting up of CAA of India is under consideration of Government.
- (c) to (f):- A proposal for setting up a separate Accident Investigation Committee is under consideration of the Government.